

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 675/JPR/2023
CP No. (IB)- 49/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Unity Small Finance Bank Ltd. Financial Creditor/Applicant

Versus

M/s Harsh Macro Buildhome Pvt. Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Pramod Kumar, Adv.
For the Respondent : Bhriugu Sharma, Adv.
Himanshu Kaushik, Adv.

ORDER

Heard Mr. Pramod Kumar, Adv. appearing on behalf of the Petitioner. Mr. Bhriugu Sharma, Adv. along with Mr. Himanshu Kaushik, Adv. appearing on behalf of the Respondent. Pleadings are complete in IA No. 675/JPR/2023. Rejoinder to the reply in the main CP has been filed. Pleadings in the main CP are also complete. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 14 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter for further submissions on 29.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 01, 2024